

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 260 OF 2015 & IA NO. 417 OF 2015**  
**AND**  
**APPEAL NO. 261 OF 2015 & IA NO. 418 OF 2015**  
**AND**  
**APPEAL NO. 223 OF 2016 & IA NO. 482 OF 2016**  
**AND**  
**APPEAL NO. 292 OF 2016**

**Dated: 27<sup>th</sup> March, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**APPEAL NO. 260 OF 2015 & IA NO. 417 OF 2015**  
**AND**  
**APPEAL NO. 223 OF 2016 & IA NO. 482 OF 2016**

**National Aluminium Company Ltd. ...Appellant(s)**

**Vs.**

**Odisha Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ashok K. Gupta, Sr. Adv.  
Mr. Abhishek Gupta  
Mr. Win Koul

Counsel for the Respondent(s) : Mr. G. Umapathy  
Mr. Rutwik Panda  
Ms. Anshu Malik for R-1  
  
Mr. Parinay Deep Shah  
Ms. Ritika Singhal  
Ms. Surabhi Pandey for R-3

**APPEAL NO. 261 OF 2015 & IA NO. 418 OF 2015**

**National Aluminium Company Ltd. ...Appellant(s)**

**Vs.**

**Odisha Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ashok K. Gupta, Sr. Adv.  
Mr. Abhishek Gupta

Mr. Win Koul  
Counsel for the Respondent(s) : Mr. G. Umapathy  
Mr. Rutwik Panda  
Ms. Anshu Malik for R-1

**APPEAL NO. 292 OF 2016**

**M/s Utkal Alumina International Ltd. ...Appellant(s)**  
**Vs.**  
**Odisha Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Syed Shahid Husain Rizvi  
Mr. Zeeshah Rizvi

Counsel for the Respondent(s) : Mr. G. Umapathy  
Mr. Rutwik Panda  
Ms. Anshu Malik for R-1

Mr. R.K.Mehta  
Ms. Himanshi Andley for R-3

**ORDER**

Mr. R. K. Mehta, learned counsel for Respondent No.3 submits that since no claim is made against Respondent No. 3, Respondent No. 3 (GRIDCO Ltd.) may be deleted. Appellant has no objection for the same. Hence, Respondent No. 3 may be deleted from the array of parties. The appellant is directed to file the amended memo of parties and also carry out consequential amendments in the main Appeal within a week from today.

List these matters for hearing on **16.07.2019 at 2.30 p.m.**

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*tpd/kt*